

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3363  
ANSWERED ON:12.02.2014  
RECOGNITION TO UNIVERSITIES AND COLLEGES  
Biswal Shri Hemanand ;Premajibhai Dr. Solanki Kiritbhai

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the details of requests and proposals of various State Governments for granting recognition to various universities and colleges lying pending with the University Grants Commission;
- (b) the present status of these proposals, State-wise, year-wise and proposal-wise; and
- (c) the time by which each of these proposals are likely to be cleared?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) & (b): Any University, set up by an Act of the Central or State Government, is automatically recognized by the University Grants Commission (UGC) as a University as per provisions under Section 2(f) of the UGC Act, 1956. The UGC, however, displays the name of the University in its list of Universities, at [www.ugc.ac.in](http://www.ugc.ac.in), after receipt of details of the incorporation of the Universities from the concerned State Government/ University.

Similarly, a college can be recognized by the UGC under section 2(f) and Section 12B of the UGC Act, 1956. The details of requests and proposals of various colleges pending with the UGC for recognition under section 2(f) and 12B of the UGC Act, 1956 are available at [www.ugc.ac.in/recogn\\_College.aspx](http://www.ugc.ac.in/recogn_College.aspx).

(c): The UGC can take up these cases only after the short comings are rectified by the concerned institution. No time limit can be specified for this process.